

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
T.C.P.NO.511/I&BP/NCLT/MB/MAH/2017**

CORAM:

SHRI M.K. SHRAWAT
MEMBER (JUDICIAL)

SHRI ASHOK KUMAR MISHRA
MEMBER (TECHNICAL)

In the matter of Sections 433-434 and 402 of the Companies Act, 1956 ;

Bombay Chemicals Private Limited.

.....Petitioner.

Versus

Milton Engineering Works Private Limited.

.....Respondent.

PRESENT ON BEHALF OF THE PARTIES

None present from the side of the Petitioner/Creditor or Debtor.

ORDER

Heard on : 07.07.2017.

Pronounced on : 11.07.2017

1. None present from the side of the Petitioner/Creditor.
2. The matter is transferred from the Hon'ble Bombay High Court pertaining to the provisions of Section 433(e) of the Companies Act, 1956. On transfer of such Petitions a list of the Transferred Cases was prepared and duly publicized to inform the parties concerned.
3. The matter appeared on 19.04.2017 and 08.06.2017. On these dates also no body appeared.
4. The Procedure of Intimation is three fold i.e. (i) the first step is that the every day Cause List is always been uploaded on the NCLT Site for Public Information, (ii) the second step is that the directions given on hearing is also displayed daily in the Official Site about the decision taken in the Court and (iii) the third step is that the status of the Cause List is also displayed on the official site mentioning the next date of hearing.
5. The amount of debt is very small amounting to Rs. 5,29,584/- only.
6. Though number of opportunities were given to the Petitioner to appear but the Petitioner is not serious in pursuing this Petition.
7. Petition is dismissed for non-prosecution. Consigned to Records.

Sd/-

Ashok Kumar Mishra
Member (Technical)
Dated 11.07.2017.

Sd/-

M.K. Shrawat
Member (Judicial)